CP.No.190 of 1999 in OA.No.3006 of 1992

New Delhi, this 23rd day of August, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA, VICE CHAIRMAN(J) HON'BLE MRS. SHANTA SHASTRY, MEMBER(A)

K.L. Khanna S/o Late Shri S.R. Khanna R/o 5-P/21-D FARIDABAD (Haryana)

... Petitioner

(By Advocate: Shri O.P. Khokha)

Versus

Shri V.K. Aggarwal Chairman Railway Board Rail Bhavan NEW DELHI-110 001.

Shri K.B. Shankaran General Manager Central Railway HQs Bombay VT BOMBAY.

Shri A.K. Gupta Divisional Railway Manager(P) Central Railway JHANSI.

· · · Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (ORAL)

By Reddy.J

Heard the learned counsel for the petitioner and the respondents.

- 2. The only grievance of the petitioner is that the directions given by the Tribunal in OA.3006/92 have not been complied with by the respondents with regard to the refixation of pension and the payments of arrears so calculated.
- 3. In the counter affidavit it has been clearly stated that in compliance of the Tribunal's order in the aforesaid OA, a revised P.P.O. has been

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issued in favour of the petitioner. The pension of the petitioner, as directed, has been refixed and the arrears of pension have also been calculated. It is now stated by the learned counsel for the respondents that the amount has been sent to the Bank and the Bank has received the said P.P.O. and to that effect communication has been received from the Bank on 17.8.99 (taken on record).

4. In the circumstances, nothing survives in the C.P. The C.P., therefore, is closed. Notice discharged. No order as to costs.

Mrs Shanta Shastry)
Meinber(A)

(V. Rajagopala Reddy)
Vice Chairman (J)

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